

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.933 of 2011

(Arising out of Order-in-Appeal No.238-239/KOL-III/2011 dated 11.08.2011 passed by Commissioner of Central Excise (Appeal-I), Kolkata.)

M/s. La-Chemico Private Limited

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III

.....Respondent

APPEARANCE

Shri N.K.Chowdhury, Advocate for the Appellant (s)
Shri P.K.Ghosh, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

DATE OF HEARING : 19.03.2024
DATE OF DECISION : 19.03.2024

The Appeal is allowed with consequential relief, if any. For order, see order of date in Excise Appeal No.932 of 2011.

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

sm